

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD
BENCH, ALLAHABAD

(This the 14th Day of October, 2011)

Hon'ble Mr. Sanjeev Kaushik - JM
Hon'ble Mr. Shashi Prakash - AM

Original Application No. 158 of 2007
(U/S 19, Administrative Tribunal Act, 1985)

Dr. Anoop Singh Sachan, S/o Dr. J.N. Sachan R/o 1274 Ratan Lal
Nagar District Kanpur.

..... Applicant

By Advocate: Shri K.P. Singh

Versus

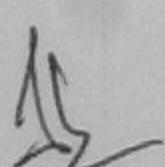
1. Union of India, through Secretary Indian Counsel for Agriculture Research Krishi Bhawan, New Delhi.
2. Director General, Indian Counsel for Agriculture Research, Krishi Bhawan, New Delhi.
3. Director, Indian Institute of Pulses Research, Kalyanpur, Kanpur.
4. Administrative Officer, Indian Institute of Pulses Research, Kalyanpur, Kanpur.

..... Respondents

By Advocate: Shri N.P. Singh

ORDER

Shri K.P. Singh, Advocate for the applicant is present. Shri N.P. Singh appeared on behalf of the respondents and filed his Vakalatnama in pursuance to the order passed by this Tribunal dated



05.08.2011. He further apprise this Court that services of the applicant has been terminated against which the applicant has already preferred statutory Appeal, which is pending.

2. In view of the statement made at bar that applicant has already been terminated from services the instant Original Application does not survives, therefore the same is dismissed as rendered infructuous. However, applicant is at liberty to move the application for revival of the ~~order~~ if the order of termination is set aside by the Competent Authority. No costs.

S. Prakash
(Shashi Prakash)
Member-A

Sanjeev Kaushik
(Sanjeev Kaushik)
Member-J

Sushil